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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR**

ORIGINAL APPLICATION NO. 255/2008

Date of order: 07.04.2011

CORAM:

HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER

HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER

G.R.Sharma S/o Shri Vishwamber Dayal Sharma aged about 52 years, r/o House No. A-4, Defence Colony, Air Force Area, Jodhpur, at present employed on the post of PGT (BIO) (under suspension) in Kendriya Vidyalaya (Army), Banar, Jodhpur.

...Applicant.

Mr. D.S.Sodha for Mr. Kuldeep Mathur, Counsel for applicant.

VERSUS

1- The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shahid Jeet Singh Marg, New Delhi.

2- The Assistant Commissioner, Kendriya Vidyalaya Sangathan, 92, Gandhinagar Marg, Bajaj Nagar, Jaipur.

... Respondents.

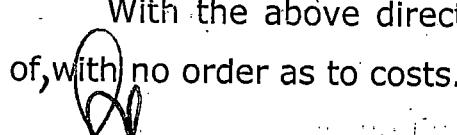
Mr. V.S.Gurjar, Counsel for respondents.

ORDER (ORAL)
(Per Dr. K.B. Suresh, Judicial Member)

Heard both the counsel for the parties.

A connected matter was also disposed of by us holding that a regular enquiry must be held and the provisions contained under Rule 81-'B' of the Education Code for Kendriya Vidyalayas, cannot be resorted to. Therefore, in the light of that decision, we direct the respondents to complete the enquiry at the earliest, and depending upon the result of such enquiry, grant ~~such~~ such consequential benefits to the applicant as well, arising out of it according to that, within ~~two months~~ ^{that} of the decision. Needless to say, if the findings of the enquiry are against the applicant, he may also pursue the issue in an appropriate forum.

With the above directions, the O.A. 255/2008 is disposed of, with no order as to costs.


(Sudhir Kumar)
AM


(Dr. K.B. Suresh)
JM